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Title : Regarding construction of various project across river Godavari.

SHRI KINJARAPU YERRANNAIDU (SRIKAKULAM): Mr. Deputy-Speaker, Sir, I am raising a very important issue concerning lakhs of farmers. Sriram Sagar Project was constructed across River Godavari by the Andhra Pradesh Government to cater to the needs of irrigation and drinking water facilities for north Telangana area, consisting of seven districts. Since The Godavari is an inter-State river, if any project is constructed over it by the Maharashtra Government, they should take concurrence of Andhra Pradesh Government and they should also take permission from the Central Water Commission. That is the mandatory provision. No Government should deviate and no Government should affect all these things, but the Maharashtra Government, without the concurrence of Andhra Pradesh Government and without permission of the CWC, are constructing Babhli and various other projects. Babhli issue is pending in the Supreme Court. That issue was raised long back in the same House. *Bhoomi Pujan* and construction of all these projects has started after 2004 only. The construction of Babhli Project was started in the year 2004 while *bhoomi pujan* for the remaining projects was performed in the year 2005. ...(*Interruptions*)

ग्रामीण विकास मंत्रालय में राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्रीमती सूर्यकान्ता पाटील): सरासर गलत है। ...(*Interruptions*)

SHRI KINJARAPU YERRANNAIDU : Sir, Andhra Pradesh Government had no prior knowledge of all these projects. Our MPs and MLAs went to that area. After their visit only, it came in the knowledge of Andhra Pradesh Government, but the Andhra Pradesh Government has totally and miserably failed to obstruct construction of these projects. ...(*Interruptions*)

Mr. Deputy-Speaker, Sir, there is one more thing. On 5<sup>th</sup> December, 2008, the Andhra Pradesh Legislative Assembly unanimously passed a resolution requesting the Union Government to intervene in the matter to stop the construction of all these projects. If they construct all these projects without permission of CWC and without the concurrence of the Andhra Pradesh Government, the ayacut of Sriram Sagar Project will be deserted. This would be a great loss to the north Telangana districts.

The Government of Andhra Pradesh, the Chief Minister of Andhra Pradesh has miserably failed. That is why, we are urging, through you, to the Union Government to appoint one expert committee – we have no objection to that – which should visit it and see whether they have violated the provision, whether they have taken the permission CWC or not and whether they have taken concurrence of Andhra Pradesh Government or not. These are the essential requirements for construction of any project. So, the Government should respond on this issue. ...(*Interruptions*)

Sir, the Government should respond on this issue. The Government of Andhra Pradesh passed a unanimous resolution involving all the political parties, including the ruling party. The Chief Minister had moved the resolution. For that, the Government should respond. We are the sufferers as Andhra Pradesh is a lower riparian State.

MR. DEPUTY-SPEAKER: Thank you. Your point has come on record. You know that I cannot compel the Government to reply to your statement.

SHRI KINJARAPU YERRANNAIDU : Sir, our Chief Whip is here. Our Union Cabinet Minister, Shri Kapil Sibal, is also here. ...(*Interruptions*)

MR. DEPUTY-SPEAKER: No, I cannot compel the Government. Your point has come on record.

Now, I would request Shri Shailendra Kumar to speak.

...(*Interruptions*)

उपाध्यक्ष महोदय : मैंने जो आपसे वादा किया था, वह पूरा कर दिया। Please sit down now.

Nothing will go on record.

(Interruptions) \* [SS4]

MR. DEPUTY-SPEAKER: Shri Shailendra Kumar.

...(Interruptions)

MR. DEPUTY-SPEAKER: Nothing will go on record.

(Interruptions) \* [SS4]

MR. DEPUTY-SPEAKER: Please sit down.

...(Interruptions)

MR. DEPUTY-SPEAKER: All that you have spoken will not go on record.

(Interruptions) \*

MR. DEPUTY-SPEAKER: Nothing should be recorded.

(Interruptions) \*

श्री शैलेन्द्र कुमार (चायल) : उपाध्यक्ष महोदय, मैं आपके माध्यम से इस सदन में बहुत महत्वपूर्ण मामला उठाना चाहूंगा। मेरे संसदीय क्षेत्र के निवासी शम्स उल हसन इसरार जो 13 वर्ष से... (व्यवधान)

MR. DEPUTY-SPEAKER: Mr. Yerrannaaidu, this is not fair.

...(Interruptions)

MR. DEPUTY-SPEAKER: Nothing will be allowed.

(Interruptions) \*

SHRI KINJARAPU YERRANNAIDU : The Union Minister Shri Kapil Sibal is present here. The hon. Supreme Court has given a direction to the Union Government. ...(Interruptions) Both the Governments belong to the Congress Party. The UPA Government is also headed by the Congress Party. Let us settle the issue. ...(Interruptions)

SHRI B. VINOD KUMAR (HANAMKONDA): The Supreme Court has said that let the Government resolve this issue. ...(Interruptions)

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\* Not recorded

SHRI KINJARAPU YERRANNAIDU : This is the direction of the Supreme Court, but the Prime Minister has failed in it. ...(Interruptions)

MR. DEPUTY-SPEAKER: Mr. Shailendra Kumar, please go to your seat.

...(Interruptions)

MR. DEPUTY-SPEAKER: Mr. Yerrannaaidu, please sit down.

...(Interruptions)

SHRI KINJARAPU YERRANNAIDU : Sir, we will request that the Government should respond on this issue. ...(Interruptions)

MR. DEPUTY-SPEAKER: No, this is not the place for it.

...(Interruptions)

SHRI B. VINOD KUMAR : Sir, we only want that the Government should respond on this issue. ...(Interruptions)

SHRI KINJARAPU YERRANNAIDU : This is a major issue. Why are we meeting in the Parliament every day? ...(Interruptions)

MR. DEPUTY-SPEAKER: Now, nothing should be recorded.

*(Interruptions) अं०\**

MR. DEPUTY-SPEAKER: Please go to your seat.

*...(Interruptions)*

MR. DEPUTY-SPEAKER: I have fulfilled my promise to you. Now, please go to your seat.

*...(Interruptions)*

उपाध्यक्ष महोदय : जो मैंने कहा था, वह मैंने किया है।

*अं० (व्यवधान)*

SHRI KINJARAPU YERRANNAIDU : Let the Government reply tomorrow on this issue if they cannot reply on it today itself.

*...(Interruptions)*

MR. DEPUTY-SPEAKER: You know it very well that I cannot compel the Government to reply or make a statement.

*...(Interruptions)*

\* Not recorded

MR. DEPUTY-SPEAKER: No, please sit down.

*...(Interruptions)*

MR. DEPUTY-SPEAKER: No, I will not allow it.

*...(Interruptions)*

SHRI KINJARAPU YERRANNAIDU : The Government is not responding on this important issue. *...(Interruptions)* The hon. Prime Minister was also present today in the House, but he has not responded on it. Hence, we are walking out of the House in protest. *...(Interruptions)* The Government of India is also not taking any action regarding the Andhra Pradesh issue, which is affecting seven districts and 18 lakh acres of land. *...(Interruptions)* The farming community will be committing suicide. Hence, we are walking out in protest. *...(Interruptions)*

SHRI B. VINOD KUMAR : The youth of this region is already in distress. *...(Interruptions)*

**12.30 hrs.**

*At this stage, Shri Kinjarapu Yerrannaidu and some other*

*hon. Members left the House*